

(c) the main suggestions made by the team for improvement and action taken by the Government in this regard;

(d) whether other public sector companies oil sector have also appointed such consultant;

(e) if so, the results achieved by them in appointing such consultant;

(f) the total expenditure incurred by appointing such consultant?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) Hindustan Petroleum Corporation Ltd. has appointed M/s Arthur Andersen and Associates, a wholly Indian-owned firm of Consultants, for its business process re-engineering exercise.

(b) and (c) The Consultants' team has started the only in the third week of January, 1997, and the same is in preliminary stage.

(d) to (f) The information is being collected and will be laid on the Table of the House.

Cess Levy

2833. SHRI SANAT MEHTA : Will the PRIME MINISTER be pleased to state :

(a) the total amount collected by way of cess levy by the Government during the last three years, year-wise;

(b) whether Oil Industry Development Board has been getting lesser than 5% of the cess collected;

(c) if so, the reasons therefor;

(d) whether fund available with OIDB is under utilised due to high rate of interest, and

(e) the steps the Government propose to take to increase substantially cess collection as also to reduce interest rate by OIDB?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The information is given in the Statement enclosed.

(b) Yes, Sir.

(c) As per Section 16 of the Oil Industry Development Act, 1974, the cess is to be first credited to the Consolidated Fund of India and the Central Government may after due appropriation made by the Parliament by Law in this behalf pay to the Oil Industry Development Board such sums of money out of the proceeds of cess as the Government may think fit for being utilised for the development of the Oil Industry, which inter-alia, includes petroleum, petro-chemicals and fertilizers.

(d) No, Sir.

(e) There is no concrete proposal at present either to increase collection of cess or to further reduce the interest rates structure prevalent in the OIDB.

Statement

Collection of Cess on Crude Oil

(Rs./Crores)	
Year	Amount (Approx.)
1993-94	2161
1994-95	2549
1995-96	2801

Utilisation of Funds

2834. SHRI R. SAMBASIVA RAO : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have conducted any extensive exercise to ensure that the funds meant for rural development projects in the States do not lapse;

(b) if so, whether the Union Minister had discussions with twelve States so far;

(c) if so, the details thereof and the names of the States who have utilised the amount sanctioned to them by the Centre so far;

(d) whether the Centre have obtained the Utilisation Certificates from these States;

(e) if so, the details thereof and the projects on which the State Government have utilised these rural projects; and

(f) time by which further amount is proposed to be sanctioned to these States who have already utilised the earlier funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c) Concerted efforts are made by the Government to ensure that funds meant for rural development programmes in the States are fully utilized every year. To achieve this objective, various measures taken include periodical meetings with State Government Ministers/Officials, meetings of State Level Coordination Committees, field inspections by the Central and State Government officials etc. Further, the Union Minister also held discussions with State Chief Ministers, Ministers in charge of Rural Development and senior officials of the State Governments during the year in respect of States such as Andhra Pradesh, Assam, Karnataka, Jammu and Kashmir, Kerala, Madhya Pradesh, Nagaland and Tripura and reviewed the progress of implementation of the schemes. The State Governments have assured that the amount sanctioned under different programmes by the Centre would be utilized fully.

(d) to (f) Statements indicating utilisation of funds in major programmes of IRDP, JRY, EAS by the States are

enclosed. Funds are released to the State Governments in instalments based on detailed information supplied by them in accordance with the guidelines under different programmes.

Statement

Statement showing amount released/utilised during 1996-97 under IRDP, JRY & EAS

(Rs. in lakhs)

S.No.	Name of the State	IRDP		JRY		EAS	
		Release	Utilisation	Release	Utilisation	Release	Utilisation
1.	Andhra Pradesh	4065.40	6434.33	14219.46	4073.68	12840.00	4684.50
2.	Arunachal Pradesh	155.06	204.01	71.32	26.86	1230.00	408.33
3.	Assam	685.88	1078.06	2287.27	1847.71	5540.00	2248.02
4.	Bihar	2653.06	6488.96	14405.00	17645.51	12960.00	8680.60
5.	Goa	36.00	91.12	85.10	210.20	0.00	-
6.	Gujarat	1443.03	1993.24	4277.93	2955.42	4280.00	5195.48
7.	Haryana	300.3	801.69	773.39	897.81	1960.00	1286.17
8.	Himachal Pradesh	61.82	334.90	244.87	367.92	900.00	460.11
9.	J & K	191.86	412.09	773.82	526.05	2135.49	1513.11
10.	Karnataka	1522.17	3540.14	8220.94	6330.92	8830.00	6891.44
11.	Kerala	708.59	1647.81	2526.92	1856.52	2410.00	964.12
12.	Madhya Pradesh	3209.45	5450.56	13954.25	9336.97	17201.90	8216.03
13.	Maharashtra	2697.14	4628.19	8256.95	7179.64	2760.00	4800.57
14.	Manipur	134.42	216.00	91.41	131.95	810.00	392.19
15.	Meghalaya	119.39	168.67	106.95	210.00	430.00	86.79
16.	Mizoram	100.92	91.86	84.21	72.77	800.00	367.74
17.	Nagaland	83.93	92.96	114.66	-	1996.00	100.00
18.	Orissa	2178.84	3311.58	9924.28	7758.16	12730.00	8902.77
19.	Punjab	212.20	386.75	488.55	-	0.00	-
20.	Rajasthan	1392.03	1787.38	6807.61	3285.74	7880.00	6672.90
21.	Sikkim	20.53	76.82	41.75	124.94	110.00	146.63
22.	Tamil Nadu	2747.49	2319.70	11113.41	7823.24	9395.00	3922.25
23.	Tripura	301.51	368.89	229.91	605.00	1440.00	1209.00
24.	Uttar Pradesh	8583.09	13613.41	28863.54	22260.22	16540.00	7790.75
25.	West Bengal	768.50	3396.11	6075.86	7465.34	7500.00	6264.30
26.	Andaman & Nicobar	35.47	10.91	42.21	19.79	0.00	12.15
27.	Dadra & Nagar Haveli	14.99	3.53	44.57	10.50	0.00	15.46
28.	Daman & Diu	13.98	11.32	13.50	5.86	20.00	0.00
29.	Lakshadweep	6.99	2.77	21.16	21.63	100.00	46.88
30.	Pondicherry	47.39	37.61	64.68	78.94	60.00	-
31.	Chandigarh	-	-	-	-	-	-
32.	Delhi	-	-	-	-	-	-
Total		34491.43	59001.37	134225.48	103329.29	132858.39	81278.29